

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).7094-7095/2017

(Arising out of impugned final judgment and order dated 21-12-2016 in CRLA No. 72/1982 21-12-2016 in CRLA No. 82/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MANI RAM & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 16-02-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. K.U. Khan,Adv.
 Mr. M.Z. Chaudhary,Adv.
 Mr. Aftab Ali Khan, AOR
 Mr. Syed Imtiyaz Ali,Adv.
 Mr. Shariq Abbasi,Adv.
 Mr. A.M. Atif,Adv.

For Respondent(s) Mr. Shashank Shekhar Singh,Adv.
 Mr. Rajiv Kumar Dubeyk,Adv.
 Mr. Kamlendra Mishra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR